

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

17

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10/10/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/3/2017
NAME OF THE PETITIONER(S) : PRAKASH REXINE PVT LTD + 3
NAME OF THE RESPONDENT(S) : G. SHREEPAL SAMDARIYA
UNDER SECTION : 241/242 OF CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. Hastimal Mahar
G. Shreepal
Arvind Ganesh
R.P. JAIN

Counsel for Petitioner

Att. Gen
Res. Secy
G.P. Jain

ORDER

Petitioners 2 and 3 along with their Counsel are present. R1 is present. At this stage, the Mediator Mr. S.Hastimal Mahar is present. A specific question has been asked that the amount of Rs.1,50,00,000/- (Rupees One Crore Fifty Lakhs) that was paid by the Petitioners to the Respondent was part of the negotiation for the purpose of settlement between the parties. The answer given is that the amount was paid as part of the negotiation for the purpose of settlement, and at that point of time he has been playing the role of Mediator for the parties, as they are blood brothers. Therefore, for the purpose of record, the statement of the Mediator is recorded in the presence of both the parties as noted hereinabove. After recording the statement, the Mediator Mr. S.Hastimal Mahar is **relieved**.

The pleadings are completed. The matter is posted for making final submissions. Put up on **19.11.2018 at 10.30 A.M.**

MS


(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)